

**आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ 'A' अहमदाबाद ।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**“A” BENCH, AHMEDABAD**

*(Convened through Virtual Court)*

**BEFORE SHRI RAJPAL YADAV, VICE PRESIDENT AND**  
**SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

Sl. No.	Appeal	A.Y.	Appellant (PAN NO.)	Respondent	A.R.
1	ITA No. 195/Ahd/2020	2013-14	Shri Ashish Sureshkumar Jalan (AFDPJ2651Q)	The ITO Ward – 1(2)(1), Ahmedabad	Shri P. F. Jain
2	ITA No. 66/Ahd/2019	2014-15	Salasar Laminates Ltd. (AACCM7891E)	DCIT, Circle-4(1)(1), Ahmedabad	Withdrawal Application
3	ITA No. 866/Ahd/2019	2014-15	Rajesh Tibrewal HUF (AACHR0524C)	ITO Ward – 5(2)(4), Ahmedabad	Withdrawal Application
4	ITA No. 1689/Ahd/2019	2012-13	Madhu Hydrocolloids Private Limited (AAECM4684R)	ITO Ward – 2(1)(4), Ahmedabad	Withdrawal Application

<b>Revenue by :</b>	Shri S. S. Shukla, Sr. D.R.
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सुनवाई की तारीख / Date of Hearing	09/06/2021
घोषणा की तारीख /Date of Pronouncement	09/06/2021

**आदेश/ORDER**

**PER BENCH:**

The captioned four appeals arise from the respective orders of the Commissioner of Income Tax (Appeals) ('CIT(A)') against different assessment years.

2. The captioned assessee have sought to withdraw the appeals listed above on the ground that they have opted to avail benefits of 'Vivad se Vishwas Scheme, 2020' (VSV). When the matter was called for hearing, the ld. counsels for the assessee at the outset have submitted that they do

not seek to pursue the said appeals owing to exercise of option for availing VSV Scheme and consequently requested that their applications for withdrawal of appeals may please be granted. Reference was also made to written requests in this regard.

3. The Id. Departmental Representative for the Revenue stated that he has no objection to withdraw the appeals in the circumstances narrated on behalf of the assessee.

4. In the light of oral/written requests made on behalf of the captioned parties, all the appeals are dismissed as withdrawn. However, in the event, the assessee fails to avail the benefit of VSV Scheme for any bonafide reasons, then the assessee concerned will be at liberty to seek restoration of original appeals for hearing before ITAT in accordance with law.

5. In the result, all captioned appeals are dismissed as withdrawn.

**This Order pronounced on 09/06/2021**

Sd/-  
(RAJPAL YADAV)  
VICE PRESIDENT  
Ahmedabad: Dated 09/06/2021

Sd/-  
(PRADIP KUMAR KEDIA)  
ACCOUNTANT MEMBER

True Copy

*S. K. SINHA*

**आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-**

1. राजस्व / Revenue
2. आवेदक / Assessee
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त- अपील / CIT (A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद /  
DR, ITAT, Ahmedabad
6. गार्ड फाइल / Guard file.

By order/आदेश से,

उप/सहायक पंजीकार  
आयकर अपीलीय अधिकरण, अहमदाबाद ।